

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 177 OF 2021

IN THE MATTER OF:

**TRIBUNAL ON ITS OWN MOTION UNDER THE CAPTION GRAVEL MINING
MAFIA EYE GRAVEL IN MALLAVALLI**

..... Applicant

Vs

THE CHIEF SECRETARY TO GOVERNMENT OF ANDHRA PRADESH

.... Respondents

REPORT FILED BY THE MINES 5th RESPONDENT

DATE- 03.11.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Report submitted by the Director of Mines and Geology in O.A.No.177 of 2021 in pursuance of the orders of the Hon'ble National Green Tribunal (SZ), Chennai, dt.20.08.2024 in tribunal on its own motion under the caption gravel mining mafia eye gravel in mallavalli vs the chief secretary to government of Andhra Pradesh.

It is submitted that the Hon'ble National Green Tribunal (SZ), Chennai, while order dated:20.08.2024 with respect to the illegal quarrying of Gravel and directed to

1. It is stated in the report of the Director – Mines and Geology Department that the revenue recovery proceedings have been initiated with a direction to pay the amount within seven days from the date of receipt of the order. As there was no response, it is stated that the Mines and Geology Department has addressed the Tahsildar for initiating proceedings.

2. Let the report be filed as to the outcome of the proceedings or at least the stage of the revenue recovery proceedings.

It is submitted that, the Dy. Director of Mines and Geology, Vijayawada has submitted the detailed report to the Director of Mines and Geology, Ibrahimpatnam and stated that the Assistant Director of Mines and Geology, Vijayawada reported that the Hon'ble National Green Tribunal (NGT), South zone, Chennai has Issued order in O.A. No 177/2021 Suo Motu based on News Item published in Eenadu Telugu Newspaper, Krishna District, Amravati Edition, dated 15-07-2021 under the Caption "Mallavalli Gravel Pai Mafia Padaga"to constitute a team comprising of (1) the District Collector, Krishna District, Andhra Pradesh or a Senior Officer not below the rank of assistant Collector or Sub Divisional Magistrate as Deputed by him, (2) a Senior Officer from the Department of Mines and Geology, deputed by its Director, not below the rank of Assistant Director of that area and (3) the Superintending Engineer of Public Works Department(PWD) and Irrigation Department in that area to inspect the areas mentioned in the newspaper report and to submit a factual as well as action taken report, is there is any violation found and also directed the committee to examine the points in O.A. No 177/2021 and submitted the detailed report vide Orders in O.A.No 177 of 2021 of Hon'ble National Green Tribunal (NGT), South Zone, Chennai.

Further, the Collector & District Magistrate, Krishna vide Lr. Rc.No:D4/1949/2021, Dt: 21.08.2021 has issued direction to the ADM&G, Vijayawada go through the contents of the National Green Tribunal, South Zone, Chennai order in O.A.No: 177 of 2021 dated: 11.08.2021 and submit detailed report.

The Director of Mines and Geology, Vijayawada vide Letter No 489498/D6/2021 dated 26-08-2021 has requested the 1. The Collector and District Magistrate, Krishna District 2. Superintending Engineer, Public works Department, Vijayawada, 3. Superintending engineer, Irrigation Department Vijayawada to nominate the officers from the respective departments as members in the Joint committee with a direction to see that the inspection and compilation of report shall be completed within a week in accordance with the Standard Operating Procedure and send a report to the Director of Mines and Geology, Vijayawada so as to submit action Taken Report on or before 13-09-2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176 & 177 of 2021.

Further, the Director of Mines and Geology, Vijayawada vide Proceedings No 489498/06/2021 dated 26-08-2021 has nominated Assistant Director of Mines and Geology, Vijayawada as member to the proposed Join Committee to inspect the areas in question and to submit a factual report with specific recommendation to take further action in accordance with the relevant rules on the violations found, is any. She shall co-ordinate with the Committee for early completion of the inspection and see that the report is sent to the Director of Mines and Geology, Vijayawada within a week so as to consolidate the Action Taken Report in order to facilitate the committee to submit its report on or before 13- 09.2021 as ordered by the Hon'ble National Green Tribunal (NGT) in O.A.No. 176/2021. Further Assistant

Director of Mines and Geology. Vijayawada is also directed to arrange the 1st Meeting of the Joint Committee at the O/o Deputy Director of Mines and Geology, Vijayawada at the earliest to prepare Road map for completions of joint inspection and report. The Deputy Director of Mines and Geology. Vijayawada is hereby nominated as Nodal Officer for co- ordination and to provide necessary logistics to the committee for this purpose.

The Collector and District Magistrate, Krishna District, Machilipatnam vide Rc.D4/1949/2021, Dated: 28.08.2021 has constituted committee with following officers and requested to inspect the area personally and submit detailed report on the points raised in both the petitions on or before 03.09.2021 to the Collector, Krishna without fail.

1. Revenue Divisional Officer, Nuzvidu, Mobile No. 9849903964
2. Superintending Engineer, Irrigation Department, Vijayawada Mobile No 7901093099
3. Assistant Director of Mines and Geology, Vijayawada Mobile No 9100688838

The Superintending Engineer, Irrigation Department, Vijayawada vide Lr.No.CB/Supdt/ NTPA/ HRK/ 775", Dated: 31.08.2021 has nominated Deputy Executive Engineer in the joint committee as a member in respect of Irrigation Department to perform the duties wherever necessary.

In this connection the committee inspected the areas on 03.09.2021 mentioned in O.A.No.177/2021 and submitted report.

As per the committee report, the committee has inspected APIIC lands located in Sy.No.11 and also the lands adjacent to the APIIC lands on 03.09.2021. The Tahsildar, Mallavalli has issued advance possession certificate to the APIIC and handedover the total extent of Acs 1360.06 Cts out of total extent of Acs 1460.06 Cts in Sy.No.11 and kept Acs 100.00 Cts as reserve for community Purpose/ Housite Site Holders. The Committee has observed that illegal excavation of Gravel in Sy.No.12 & 11 of Mallavalli Village, Bapulapadu Mandal & at present no Mining is observed in the area. The site has been surrounded by East Donka Road followed by NSP Canal, West by existing Palm Oil Plantation, North by existing Coconut Plantation and South by the premises of existing Fly Ash Bricks Manufacturing Unit. The Geo-Coordinates of the excavated area is as follows.

Point ID	N - Latitude	E - Longitude
a	16° 41' 34.07"N	80° 52' 39.23"E
b	16° 41' 34.85"N	80° 52' 38.75"E
c	16° 41' 34.07"N	80° 52' 36.38"E
d	16° 41' 33.87"N	80° 52' 36.42"E

The Revenue authorities of Bapulapadu Mandal have reported the details of land owners and persons involved in excavation of gravel without permission as follows.

S. No	Name of Land Owner /Excavated Person	Sy. No	Extent in Acs	Classification of the land	Excavated area in Acres
1	Sri ChinnalaGangaraju, S/o Venkata Ramayya	12/1C	7.78	Pattaland	1.40
2	Sri ChinnalaGangaraju, S/o Venkata Ramayya	12/1B	3.30	NSP canal	0.75
3	Sri ChinnalaGangaraju, S/o Venkata Ramayya	12/1A	2.96	Pattaland	0.73

4	Sri ChinnalaNarasayya S/o Subbaiah	12/2A	4.75	Pattaland	0.17
5	APIIC Lands, Sri ChinnalaGangaraju S/o Venkata Ramayya	11		Adavi Govt Land	0.36
Total Excavated Area					3.41

The Assistant Geologist and Surveyor of O/o Asst. Director of Mines & Geology, Vijayawada those who accompanied with the committee has submitted Joint Inspection report and reported that Geologically the applied area consists of Gravel of recent geological ages which is formed due to the weathering of base rock of Khondalite suite rock of Archean Age. The Gravel present in the area is Red in colour, fine grained in nature. Krishna District is underlain by a variety of geological formations comprising from the oldest Archeans to Recent Alluvium. Hydro Geologically, these formations are classified as Consolidated (Hard), Semi-consolidated (Soft) and Unconsolidated (Soft) formations. The consolidated formations include crystalline (khondalites, Charnockites&Garnetic Gneisses) and Meta sediments (Dolomites, Shales, Phyllites and Quartzites) of Archaean and Pre-Cambrian periods respectively. Semi-consolidated formations occur in the North-Eastern part of the District and its extension is limited to small area i.e., in parts of Musunuru, Nuzividu, Bapulapadu and Gannavaram Mandals.

The Surveyor, O/o Assistant Director of Mines & Geology, Vijayawada has estimated the quantity excavated in the area of each individual by taking the average depth of the excavated area as detailed below.

Sl. No	Name of Land Owner /Excavated Person	Sy.No	Extent in Acs	Excavated area in Acres	Estimated Excavated Quantity in cums
1	Sri ChinnalaGangaraju, S/o Venkata Ramayya	12/1C	7.78	1.40	14617.76
2	Sri ChinnalaGangaraju, S/o Venkata Ramayya	12/1B	3.30	0.75	6,237.43
3	Sri ChinnalaGangaraju, S/o Venkata Ramayya	12/1A	2.96	0.73	7187.83
4	Sri ChinnalaNarasayya S/o Subbaiah	12/2A	4.75	0.17	1765.38
5	APIIC Lands, Sri ChinnalaGangaraju S/o Venkata Ramayya	11		0.36	3970.10
Total Quantity Excavated					33,778.5

Finally recommended to take necessary action on the persons involved in illegal excavation of Gravel in Sy.no.11 & 12 of Mallavalli Village, Bapulapad Mandal under Rule 26(2)(1) of APMMC Rules 1966.

The Superintending Engineer, Pulichintala Project Circle, Vissannapeta has reported that the Bapulapadu Major (NSP Canal) was excavated at about 35 Years ago and CM&CD works were also completed at that time. Further under modernization of the canal network with the World Bank Aid, the Bapulapadu Major Canal (NSP) was modernized with CC lining from Km 0.00 to 15.00. The Bapulapadu canal is passing through R.s.no.168 of Anantasagaram Village of Agiripalli Mandal and entering into Sy.No.12 of Mallavalli Village of Bapulapadu Mandal as per FMB. As per the field verification, the mining was carried out adjacent to the Bapulapadu Major NSP canal in Sy.No.12 of Mallavalli Village.

The Environmental Engineer, Andhra Pradesh Pollution Control Board, Regional Office, Vijayawada have inspected the area on 04.09.2021 along with the revenue officials and reported that their office has not issued any permissions such as CFE, CFO of the board to this Gravel excavated area.

As per the Report of Revenue Officials and office records of Assistant Director of Mines & Geology, Vijayawada, No permits have been issued to above individuals for excavation of Gravel in this excavated area and informed that the Mine owner had carried out Mining operations without Environmental clearance from MOEF & CC, GoI and CFE & CFO from the Andhra Pradesh pollution control Board as required under section 25/26 of Water Act (Prevention and Control of Pollution) 1974 and under section 21 22 of Air (Prevention and Control of Pollution Act) 1981 and Amendments thereof.

The committee finally observed the following points

- I. Illegal Mining was conducted in Sy.No.11, 12/1C, 12/1B, 12/1A & 12/2A by the land owners.
- II. The gravel Mining is conducted without Permission from the concerned authorities.
- III. No Permissions were granted in the excavated area. Basing on the report of the concerned the total quantity of Gravel excavated in Sy.No.11 & 12 of Mallavalli Village is estimated as 33778.5 Cum.

The Assistant Director of Mines & Geology, Vijayawada has issued show Cause Notices to Sri ChinnalaGangaraju S/o Venkata Ramayya and ChinnalaNarasayya S/o Subbaiah to explain the reasons why the action should not be initiated against you for excavation of 33778.5 Cum of Gravel in Sy.No.12/1A, 1B, 1C,11 & 12/2A over an extent of Acs 3.41 Cts without permission from the concerned authorities within 7 days from the date of receipt of the notice failing which necessary action will be initiated as per existing A.P.M.M.C rules 1966.

Further, the Assistant Director of Mines & Geology, Vijayawada has requested the Tahsildar, Bapulapadu Mandal to serve the Show Cause Notice through concerned Village Revenue Officer as the Show Cause Notice issued to Sri ChinnalaGangaraju has been returned by the Postal Authorities due to party refused to take and also informed Descendants of Sri ChinnalaNarasayya as the postal authorities returned the Show Cause Notice due to the Death of the person.

Further, Assistant Director of Mines & Geology, Vijayawada has served the Show Cause Notice to Chinnala Ganga Raju through special messenger on 20.10.2021 through concerned Village Revenue Officer and VRO concerned the has confirmed the Death of Sri ChinnalaNarasayya and submitted Death Certificate.

The Assistant Director of Mines & Geology, Vijayawada, has requested the Tahsildar, Bapulapadu Mandal to kindly provide the legal heir certificate or Family member certificate of Sri ChinnalaNarasayya so as to serve the notice to Descendants of the diseased person Sri ChinnalaNarasayya.

The Assistant Director of Mines & Geology, Vijayawada has issued a Demand Notice vide No:2198/NGT/2021-1, Dt: 28.10.2021 to Sri ChinnalaGangaraju and directed him to pay an amount of Rs.1,62,81,687/- (One Crore Sixty Two Lakhs Eighty One Thousand Six Hundred Eighty-Seven Rupees Only) towards normal S.fee along with 10 times Penalty, DMF & MERIT under Rule, 26 of APMMC Rules, 1966 within 15 days from date of receipt of the Demand Notice and submit the original challan to this office, failing which action will be initiated to recover the mineral revenue dues under Revenue Recovery Act, 1864 (Act-11 of 1864). This demand notice was suppressed due to the non-accountability of the Consideration Fee on aforesaid facts and the latest report/Information submitted by Assistant Director of Mines & Geology, Vijayawada to the Director of Mines & Geology, Ibrahimpatnam.

The Assistant Director of Mines & Geology, Vijayawada has issued a modified Demand Notice vide No: 2198/NGT/2021-1, Dt:01.12.2021 to Sri ChinnalaGangaraju and directed him to pay an amount of Rs.1,77,48,069/- (One Crore Seventy-Seven Lakhs Forty-Eight Thousand Sixty Nine Rupees Only) towards Normal Seigniorage fee (NSF) along with 10 times Penalty, DMF, MERIT & Consideration Fee (100%on NSF) under Rule, 26 of APMMC Rules, 1966 within 15

days from date of receipt of the Demand Notice and to submit the original challans to this office. Which failing action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act, 1864 (Act-II of 1864). But, the defaulter refused to take the Demand Notice; hence the postal authorities returned the notice to the sender.

The Assistant Director of Mines & Geology, Vijayawada vide Lr.No.2198/NGT/2021, Dt:17.03.2022 has requested the Deputy Director of Mines and Geology, Vijayawada to issue necessary orders for the collection of Minerals Revenue Dues from the Defaulter under the Revenue Recovery Act, 1864 as per Section 25 of Mines and Minerals (Regulation and Development) Act, 1957 and the powers delegated vide G.O.Ms.No.66, REVENUE DEPARTMENT LR Section Dt.02.06.2005. The Deputy Director of Mines and Geology, Vijayawada vide memo No:2054/R.R.Act/2020, dt.26.03.2022 accorded permission to Assistant Director of Mines & Geology, Vijayawada to proceed under Revenue Recovery, 1890 by invoking the powers vested there under for recovery of outstanding arrears due to department under the provisions of APMMC Rules, 1966..

The Assistant Director of Mines & Geology, Vijayawada via Lr.No.2198/NGT/2021, Dt:07.01.2023 once again requested the Tahsildar kindly provide the family members certificate or Legal Heir certificate of Sri ChinnalaNarasayya so as to serve the notice to descendants of the deceased person.

The Tahsildar, Bapulapadu vide Rc.A.17/2023, Dt.10.01.2023 submitted the details of family members of deceased Sri.Chinnala. Narasayya S/o. Subbaiah i.e., 1. ChinnalaKoteswaramma (wife), 2. Chinnala Naresh (Son), &3.Chinnala Chinni (Daughter).

Further, the Assistant Director of Mines & Geology, Vijayawada has issued a show cause notice to family members of the deceased person Late Sri Chinnala Narasayya S/o Subbaiah i.e., 1. Chinnala Koteswaramma (wife), 2. Chinnala Nares (Son), &3.Chinnala Chinni (Daughter).

The Assistant Director of Mines & Geology, Vijayawada vide Lr.No.2198/NGT/2021, Dt:10.01.2023 addressed a letter to the District Registrar, Machilipatanm, Krishna District not to allow any transactions of the entire area over an extent of & Ac.0.17.Cts in 12/28 of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala. Narasayya S/o Subbalah until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon. Treated this as an inter-departmental cooperation in the interest of Govt. the exchequer.

The Assistant Director of Mines & Geology, Vijayawada vide Lr.No.2198/NGT/2021, Dt:11.01.2023 addressed a letter to the District Register, Machilapatnam, Krishna District not to allow any transactions of the entire area over an extent of Ac.3.24.Cts, in Sy. No.12/1A, 1B, 1C & 11 of Mallavall Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju S/o Venkata Ramayya until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon. Treated this as an inter-departmental cooperation in the interest of Govt. the exchequer.

Further, the Assistant Director of Mines & Geology, Vijayawada has issued Dstraint order Notice: 2198/NGT/2021-1, Dt:11.01.2023 to the Sri.Chinnala. Ganga Raju to recover the amount of Rs.1,77,48,008/-(One Crore Seventy-Seven Lakhs Forty-Eight thousand &Eight) under Revenue Recovery act II,1864 and enclosed form-I Sec.8 with a direction to pay the said amount within 7 days from the date of receipt of this dstraint order. As such action has already been initiated for collection of Mineral Revenue dues from the defaulters and it is under process.

Further it is submitted that point wise report is enclosed hereunder as per Hon'ble NGT observations.

i. This matter has been adjourned periodically at the request of the learned counsel appearing for respondents Nos.1 to 7. After May 2022, there is no constructive progress in this case.

In this connection, it is submitted that in continuation to the detailed report submitted by the Asst. Director of Mines & Geology, Vijayawada to the Director of Mines & Geology, Ibrahimpatnam on 03.12.2022 the constructive progress of the case is as follows:

- a) It is submitted that through Lr.No.2198/NGT/2021, Dt:07.01.2023, the Asst. Director of Mines & Geology, Vijayawada has requested the Tahsildar, Bapulapdu to kindly provide the family members certificate (or) Legal Heir certificate of Sri ChinnalaNarasayya so as to serve the notices to descendants of the deceased person.

Further, through Lr.Rc. No.A.17/2023, Dt.10.01.2023 the Tahsildar, Bapulapadu submitted the details of family members of deceased Sri Chinnala Narasayya S/o. Subbalah i.e., 1. Chinnala Koteswaramma (wife), 2. Chinnala Naresh (Son), & 3. Chinnala Chinni (Daughter).

- b) Accordingly, the Asst. Director of Mines & Geology, Vijayawada issued Show Cause Notices vide No.2198-2/NGT/2021, dated: 10.01.2023 to family members of the deceased person Late Sri Chinnala Narasayya, S/o Subbalah.i.e., 1. Chinnala Koteswaramma (wife), 2. Chinnala Naresh (Son), &3.Chinnala Chinni (Daughter).
- c) Further the Asst. Director of Mines &Geology Vijayawada vide Lr.No.2198/NGT/2021, Dt: 10.01.2023 addressed an Geology, Vijayawada vide Lr.No. letter to the District Registrar, Machilipatanm, Krishna District not to allow any transactions of the entire area over an extent of & Ac.0.17.Cts in 12/28 of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Narasayya S/o Subbaiah until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon.

ii. Even the compensation levied against one ChinnalaNarasayya that not yet been recovered, as it is stated that he is dead. He died on 03.09.2021, but till today, no action has been taken to recover the amount from the legal heirs. Regarding the other violators, there is nothing on record to say what action has been taken by the authorities.

In this connection, it is submitted that the Asst. Director of Mines & Geology, Vijayawada has issued Show Cause Notice vide No.2198-2/NGT/2021, dated: 10.01.2023 to family members of the deceased person i.e., 1. ChinnalaKoteswaramma (wife), 2. Chinnala Naresh (Son), & 3. Chinnala Chinni (Daughter). Accordingly, a letter addressed to the District Registrar, Machilipatanam, Krishna District vide Lr.No. 2198/NGT/2021, Dt: 10.01.2023 not to allow any transactions of the entire area over an extent of & Ac.0.17.Cts in 12/2B of Mallavalli Village, Bapulapadu Mandal, Krishna District, until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon.

Further it is submitted that regarding other violators, the Asst. Director of Mines & Geology, Vijayawada has issued Show Cause notice to Sri Chinnala Ganga Raju, vide No.2198/NGT/2021-2, dt.03.09.2021 and directed to submit explanation for illegal excavation and transportation of 32013.12 Cbm quantity of Gravel in Sy.No. 12/1A, 1B, 1C & 11 of Mallavalli Village, over an extent of Ac.3.24.Cts. But ChinnalaGangaraju has not submitted any reply. Subsequently, the Asst. Director of Mines & Geology, Vijayawada has issued a Demand notice vide No. 2198/NGT/2021-2, dt. 01.12.2021 and directed Sri Chinnala Ganga Raju to pay an amount of Rs.1,77,48,008/- towards Normal Seigniorage Fee along with DMF, MERIT & Ten times penalty on NSF under Rule 26 of APMMC Rules, 1966 within 15

days from date of receipt of the Demand Notice failing which necessary action will be initiated to recover the mineral revenue dues under the Revenue Recovery Act, 1864. In turn the defaulter has not responded.

Further on request made by the Asst. Director of Mines & Geology, Vijayawada this office issued Certificate under Revenue Recovery Act, 1864 per Section 25 of Mines & Minerals (Regulation and Development) Act, 1957 and the powers delegated vide GO.Ms No.66, Revenue Department LR Section.dt.02.06.2005 and accorded permission to the Asst. Director of Mines & Geology, Vijayawada to proceed under Revenue Recovery Act, 1890 by invoking the powers vested there under for recovery of outstanding arrears due to department under the provisions of APMMC Rules, 1966.

Accordingly, the Asst. Director of Mines & Geology, Vijayawada has issued a Dstraint order vide Notice:2198/NGT/2021-1, Dt:11.01.2023 to the Sri Chinnala Ganga Raju to recover the amount of Rs.1,77,48,008/- (One Crore Seventy- Seven Lakhs Forty-Eight thousand & Eight) under Revenue Recovery act II, 1864 and enclosed form-1 Sec.8 with a direction to pay the said amount within 7 days from the date of receipt of the dstraint order and also addressed a letter to the District Registrar, Machilipatanm, Krishna District not to allow any transactions of the entire area in Sy.No.12/1A, 1B, 1C & 11 of Mallavalli Village, Bapulapadu Mandal, Krishna District by Sri Chinnala Gangaraju S/o Venkata Ramayya until recovery of the Mineral Revenue dues under the APMMC Rules, 1966 & Latest amendments thereon and also requested to treat it as an inter-departmental cooperation in the interest of Government exchequer.

It is submitted that in the Commissioner & Director of Mines and Geology, Ibrahimpatnam has forwarded the orders dated 20.08.2024 of the Hon'ble NGT, Chennai in O.A.No.177 of 2021(SZ) and the Hon'ble NGT passed orders dated 20.08.2024 stating that:

"It is stated in the report of the Director- Mines and Geology Department that the revenue recovery proceedings have been initiated with a direction to pay the amount within seven days from the date of receipt of the order. As there was no response, it is stated that the Mines and Geology Department has addressed the Tahsildar for initiating proceedings.

Let the report be filed as to the outcome of the proceedings or at least the stage of the revenue recovery proceedings.

Post the matter on 11-09-2024 for final hearing."

In this connection the Commissioner & Director of Mines and Geology, Ibrahimpatnam has directed this office to submit detail report along with the action taken report on the demand notices involved in the said case immediately and also directed to submit parawise remarks in the matter immediately, so as to submit the same to the Hon'ble NGT.

In this connection it is submitted that, as per Section-5 of A.P. Revenue Recovery Act, 1864 "whenever revenue may be in arrear, it shall be lawful for the Collector, or other officer empowered by the Collector in that behalf, to proceed to recover the arrear, together with interest and costs of process, by the sale of defaulter's movable and immovable property or by execution against the person of the defaulter in manner hereinafter provided" and hence the District Collector can authorize any officer to recover the amount under Revenue Recovery Act.

Accordingly, this office has requested the Collector and District Magistrate, Krishna District to kindly issue necessary instructions to the Tahsildar, Bapulapadu Mandal to recover an amount of Rs.1,77,48,069/- from Sri Chinnala Gangaraju, S/o Venkata Ramayya of Mallavalli Village for conducting illegal excavation and transportation of 32013.12 Cum of Gravel in Sy.No.12/1A, 1B, 1C & 11 over an extent of Acs 3.24 Cts in Mallavalli Village, Bapulapadu Mandal, Krishna District under Revenue Recovery Act, 1864.

In this connection it is submitted that, the Mines & Geology Department is taking all possible steps to realize the Demanded amount, if necessary, by attaching the properties, if any had by the defaulters under the framework of act and law.

Hence, in view of the above circumstances, we therefore request this Hon'ble Tribunal to consider the above report and pass orders in O.A.No. 177 of 2021 accordingly and thus render justice.



COMMISSIONER &
DIRECTOR OF MINES AND GEOLOGY,
IBRAHIMPATNAM, NTR DISTRICT